

**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. F/02/07/2020/S.1/Pt. File/37

Dated. 10.04.2020

ORDER

Whereas, Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Govt. of India has notified lockdown all over India, including the territory of NCT of Delhi, w.e.f. 25th March, 2020 till midnight of 14th April, 2020 to curb the menace of "COVID-19";

And whereas, Delhi Disaster Management Authority has issued various orders/ instructions from time to time to all concerned authorities to take all required measures to appropriately deal with the situation;

And whereas, vide order No. 121 dated 25.03.2020, the directions were given in Clause 9 & 10 of the guidelines on Lockdown Measures under which it was specifically mentioned that no religious congregation will be permitted without any exception and all social/ cultural/ religious function/ gathering shall be barred. It was stated in the guidelines that all places of worship shall be closed for public.

And whereas, in view of the ensuing festivals in the month of April 2020, enforcement agencies of Delhi are required to ensure strict compliance of lockdown measures in letter and spirit.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, Govt. of NCT of Delhi, hereby directs that all District Magistrates and their counterpart District DCPs shall prohibit any social/ religious gathering/ procession. They will ensure strict compliance of lockdown measures and would take all required precautionary/ preventive measures for maintenance of law and order, peace and public tranquillity. Appropriate vigil on social media should also be maintained against circulation of any objectionable content. The Law enforcing agencies would also ensure that for the attention of public authorities, social/ religious organisations and citizens, above provisions should also be widely circulated and for violation of any lockdown measures, action under the relevant penal provisions of the Disaster Management Act, 2005 and IPC should be taken.



(Vijay Dev)

Chief Secretary, Delhi

To,

1. All District Magistrates of Delhi.
2. All Districts DCPs
3. Director, DIP, GNCT of Delhi, for wide publicity of the above said provisions in regard to violation of any lockdown measure.

Copy for information to:-

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Deputy Chief Minister, Delhi.
4. Addl. Chief Secretary (Home), Delhi.
5. Commissioner of Police, Delhi.
6. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
7. Secretary, DIP, Delhi.
8. SIO, NIC for uploading the same on the website of Delhi Government.